

O.A. No. 128 of 2010

Order dated: 23.03.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Applicant, a Staff Nurse in the Central Hospital, Joda has filed the present O.A. for a direction to the Respondents to grant her the 2nd Financial Upgradation under the MACP scheme.

2. Heard Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents on notice and perused the materials placed on record.

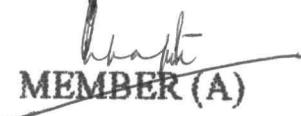
3. Annexures-A/3 and A/4 would go to show that the applicant has filed representations before the authorities for redressal of her grievance, which appear to be still pending disposal by the Respondents.

4. At this stage, this Tribunal is of the view that the grievance of the applicant would be redressed if a direction is given to Respondent No.2 to consider and dispose of the representations at Annexures-A/3 and A/4 within 60 days from the date of receipt of a copy of this order. Ordered accordingly.



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5. With the above observation and direction, without going into the merits of the case, the O.A. is disposed of at the stage of admission itself.
6. Send copy of the O.A., along with copy of this order, to Respondent No.2 for compliance.


MEMBER (A)